

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-2340/ND/2019**

**IN THE MATTER OF:
M/s. Pooja Finelease Ltd.**

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 12.03.2021
(Virtual Hearing/Physical Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

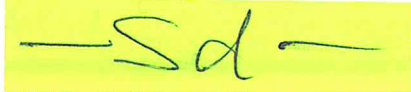
**For the Petitioner/Financial-creditor :Mr. Rajendra Beniwal, Mr. Kumar
Sumit and Mr. Chirag Gupta,
Advocates.**

For the Respondent/Corporate-debtor :

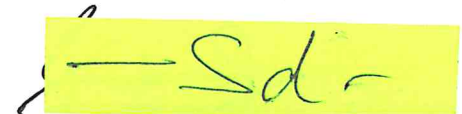
ORDER

IA No. 1124 of 2021.

Heard the submissions made by the Learned Counsel for the Applicant. This is an application under Rule 11 of NCLT Rules, 2016 seeking revival of the CIRP proceedings of the corporate debtor. Let notice be served on the corporate debtor within two weeks. Vide order dated 03.03.2021, the Learned Counsel for the financial creditor was asked to substantiate how he is entitled to claim 18 per cent interest per annum which is likely to affect the original Section 7 application filed in the matter, therefore, the Counsel may invariably explain to the Tribunal how he is entitled to claim 18 per cent interest in the matter. Matter is adjourned to **08.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)